श्रम श्रौर पुनर्वास मंत्री (श्री वीरेन्द्र पाटिल): (क) 200.39 लाख रूपये।

(ख) और (ग) उपकर की वर्तमान दर पहली जनवरी, 1982 से निर्धारित की गई है । श्रमिकों के कल्याण की विभिन्न मांगों को पूरा करने के लिए इस व्यवस्था से प्राप्त वार्षिक राशि और निधि में पड़ी शेष-राशि इस समय पर्याप्त प्रतीत होती है । तथापि, इस मामले की लगातार पुनरीक्षा की जाती है और यदि आवश्यक समझा जाएगा तो अधिनियम के अंतर्गत ग्राहय सीमाओं के अन्दर उपकर में वृद्धि की जा सकती है । उत्पाद-शुल्क से अर्जित राजस्व में वृद्धि के अनुपात में उत्पाद-शुल्क से निधि में अंशदान करने का कोई प्रस्ताव नहीं हैं ।

Bifurcation of P and T Department

*751 SHRI LAKSHMAN MALLICK : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government had a propoal for the bifurcation of the Post and Telegraph Department into separate departmests;

(b) if so, reasons why there has been delay in implementing the above proposal;

(c) what are the difficulties in expediting the matter; and

(d) the expected time of implementing the above proposal?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL) : (a) Yes, Sir.

(b) to (d) The Committee on Telecommunications has recommended reorganisation of Telecommunication Branch of the P & T Department into a separate Department of Telecommunication with a separate Telecommunication Board headed by Secretary Telecommunication who should also function as the Chairman of the Telecommunication Board; after separation, Postal Wing may be suitably reorganised into a separate Government Departmentof Posts headed by Secretary Posts and both department to fuction under a common Ministry of Posts and Telecommunications. The creation of two independent departments out of the existing combined Posts and Telegraph Department will have very wide impact and far reaching implications on the functioning of the two services. Every aspect has to be gone into great detail and depth. The case is still under consideration of the Government and necessary decisions will be taken without avoidable delay.

Impact of Power cuts on Fertiliser Production

*753 SHRI GHULAM RASOOL KOCHACK :

SHRI B. V. DESAI :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether he has requested the Chief Ministers of States to spare the fertilizer sector from power cuts;

(b) if so, whether he has also pointed out that there was substantial loss of production because of power problems and efforts have to be continued at all levels;

(c) to what extent, State Government have reduced the power cuts to fertilizer factories;

(d) what was the total production of fertilizers during 1982-83; and

(e) what steps are being taken to improve the fertilizer production in 1983-84?

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Written Answers

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE) : (a) and (b) Yes, Sir.

(c) Whenever possible, the State Governments have responded favourably to our request to remove or reduce the power cuts.

(d) The production of fertilizers in 1982-83 was 34.24 lakh tonnes of Nitrogen and 9.80 lakh tonnes of $P_2 O_5$.

(e) Measures aimed at removing the equipment defects are being taken on a continuous basis. Captive power facilities are also being installed or planned in the plants affected by unstable power supply. Sanctions have also been given to a few plants recently for immediate installation of gas turbines.

कर्मचारी भबिष्य निधि की बकाया राशि की वर्तमान स्थिति

*754. श्री रामलाल राही: क्या श्रम श्रौर पुनर्वास मंत्री यह बताने की कृपा करेंगे कि:

(क) कर्मचारी भविष्य निधि की बकाया राशि की वर्तमान स्थिति क्या है;

(ख) क्या यह सच है कि विभिन्न कंपनियों के मालिकों ने भविष्य निधि की राशि को हड़प लिया है ; और

(ग) यदि हां, तो सरकार ने मजदूरों को यह राशि दिलाने के लिए क्या कदम उठाये है?

श्रम ग्रौर पुनर्वाम मंत्री (श्री वीरेन्द्र पाटिल): (क) से (ग) उप्लव्ध सूचना के अनु-सार 31 दिसम्बर 1982 की स्थिति के अनुसार छूट प्राप्त और छूट न प्राप्त प्रतिष्ठानों के बारे में कर्मचारी भविष्य निधि <mark>अंशदान</mark> की आंकी गई बकाया राशि 60.91 करोड़ रूपये थी।

कर्मचारी भविष्य निधि प्राधिकारी बकाया राशि की वसूली के लिए कर्मचारी भविष्य निथि और प्रकीर्ण उपवन्ध अधिनियम, 1952 के उप-वन्धों के अनुसार दांडिक और कानूनी कीयवाही कर रहे हैं।

Projection of Regional Culture in National Programme

*755. SHRI BRAJAMOHAN MO-HANTY : Will the Minister of INFORMA-TION AND BROADCASTING be pleased to lay a statement showing :

(a) What is the guidelines adopted for adequate projection of regional culture in the National Programmes of T.V. and All India Radio;

(b) The time allotted for each of classical dances including Bharat Natyam, Odissi, Manipuri and other varieties since the introduction of the National Programme; and

(c) How many Odissi dancers from Orissa have been listed for national programme with their particulars?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT):

(a) The National Programmes including those of music and dance of Doordarshan and the National Programmes of classical music, regional/light music, plays and features over All India Radio are intended to ipresent to the people the best in India's rich and diverse culture. The aim is to innease the people's awareness of the multifacted richness of the culture of the different regions with a view to strengthening national integration.